

**IN THE HIGH COURT OF DELHI AT NEW DELHI
(ORIGINAL COMPANY JURISDICTION)**

**IN THE MATTER OF COMPANIES ACT, 1956
AND
IN THE MATTER OF KOUTONS RETAIL INDIA LIMITED
(IN PROV. LIQN.)
C.P. NO. 329/2011**


**ADVERTISEMENT OF NOTICE TO ALL THE CREDITORS AND
WORKMEN TO PROVE THEIR CLAIMS/INVESTMENT
UNDER SECTION 529A AND 530 OF COMPANIES ACT, 1956**

Notice is hereby given to the workmen's /secured creditors/ unsecured creditors and other creditors of the above named company in terms of order of the Hon'ble High Court passed on 26.11.2018 and they are required to submit to the Official Liquidator, attached to the Hon'ble High Court of Delhi to prove their respective investments/ claims against the above said company by delivering the same at the office of Official Liquidator on or before 25/01/19 or sending by post to the Official Liquidator so as to reach at the office of the Official Liquidator, Delhi not later than the aforesaid date along with an affidavit in support of their investments/claims on a Non- Judicial Stamp Paper in Form NO. 66 of the Companies (Courts) Rules, 1959, along with photocopy of original documents proving their investments/claims and any title to priority under Section 529A & 530 of the Companies Act, 1956. Any Workman/Secured Creditor/Unsecured Creditor to the above said company who fails to submit his/her affidavit or proof of his/ her debt within the aforesaid time limit will be excluded from the benefits of any entitlement before his/her investments/claims is proved or as the case may be from objection to such entitlement.

Any workman/secured creditor/unsecured creditor to the above said company who has sent his/her proof, if so, required by notice in writing from the Official Liquidator, Delhi shall either in person or by his/her advocate attend the investigation of such debt or claim at such time and place as shall be specified in such notice and shall produce such further evidence of his/ her debt or claim as may be required.

Visit website www.delhiol.gov.in & www.mca.gov.in for downloading Form no. 66 of the Companies (Court) Rules 1959.

Dated this 21st day of December 2018.


(D. K. SINGH)

**OFFICIAL LIQUIDAOTR
ATTACHED TO HON'BLE HIGH COURT OF DELHI
8th FLOOR, A WING, LOK NAYAK BHAWAN,
KHAN MARKET, NEW DELHI-110003.**